WP(C) No.29 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Learned counsels for the parties submit that exchange of pleadings has been completed. List the matter for hearing after two weeks.

JUDGE

dr

WP(C) No.33 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Ms A Kharumniud, learned counsel for the petitioner who seeks further two weeks' time to file rejoinder affidavit. Prayer is allowed.

Mr KP Bhattacharjee, learned State counsel is present.

List the matter after two weeks for rejoinder affidavit and further order.

JUDGE

dr

WP(C) No.56 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Mr L Byrsat, learned counsel for the petitioner, Mr S Sen Gupta, learned State counsel and Mr R Deb Nath, learned CGC.

List the matter after two weeks for counter affidavit by the respondents.

Interim order if any shall continue till the next date.

JUDGE

dr

WP(C) No.57 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Mr L Byrsat, learned counsel for the petitioner, Mr S Sen Gupta, learned State counsel and Mr R Deb Nath, learned CGC.

List the matter after two weeks for counter affidavit by the respondents.

Interim order if any shall continue till the next date.

JUDGE

dr

WP(C) No.58 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Mr L Byrsat, learned counsel for the petitioner, Mr S Sen Gupta, learned State counsel and Mr R Deb Nath, learned CGC.

List the matter after two weeks for counter affidavit by the respondents.

Interim order if any shall continue till the next date.

JUDGE

dr

WP(C) No.78 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Mr A Medok, learned counsel for the petitioners is present.

Miss N Gurung, learned counsel for the respondents seeks time to file counter affidavit.

List the matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.84 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Mr H Deka, learned counsel for the petitioner.

Mr N Mozika, learned CGC for the Union of India, seeks further two weeks' time to file counter affidavit.

List the matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.120 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Mr H Deka, learned counsel for the petitioner. Also heard Mr N Mozika and Mr R Deb Nath, learned counsels for the respondents.

Learned counsels for the parties submit that pleadings have been completed. List the matter after three weeks for hearing.

JUDGE

dr

WP(C) No.142 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Ms T Yankyi, learned counsel for the petitioner who submits that steps have been taken.

From the record it appears that service report is still awaited. Wait for the service report.

List this matter after two weeks for service report and further order.

JUDGE

dr

WP(C) No.143 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard learned counsel for the petitioner.

Mr N Mozika learned CGC for the Union of India, seeks further three weeks' time to file counter affidavit. Similar prayer has been made by Mr S Sen Gupta, learned State counsel. Two weeks' time is granted.

List this matter after two weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.151 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Ms T Yangkyi, learned counsel for the petitioner who submits, that steps have already been taken for all the respondents.

Mr S Sen Gupta, learned State counsel, is present and seeks two weeks' time to file counter affidavit.

Private respondents are yet to enter appearance.

Wait for the service report.

List the mater after two weeks for service report and further order.

JUDGE

dr

WP(C) No.332 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Mr MF Qureshi, learned counsel for the petitioner and Mr L Byrsat, learned counsel for the respondents.

Both the learned counsels submit that exchange of pleadings has been completed. List the matter for hearing after three weeks.

JUDGE

dr

WP(C) No.365 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

23.07.2015

Heard Mr H Deka, learned counsel for the petitioner. Also heard Mr N Mozika and Mr R Deb Nath, learned counsels for the respondents.

Learned counsels for the parties submit that pleadings have been completed. List the matter after three weeks for hearing.

JUDGE

dr